

**NATIONAL GREEN TRIBUNAL EASTERN ZONE BENCH, KOLKATA**

**ORIGINAL APPLICATION No. 181/ 2024/EZ**

Gautam Singh and Another

.....Applicants

-Versus-

The State of Assam and Other

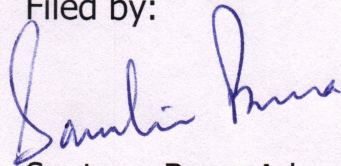
.....Respondents

**I N D E X**

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Filed by:



Santanu Bora, Advocate

E mail: [advocatesbora@gmail.com](mailto:advocatesbora@gmail.com)

Ph. No. 9864176825

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BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH, KOLKATA

Original Application No.181 of 2024/EZ

IN THE MATTER OF:

Gautam Singh and Another

.....Applicants

-Versus-

The State of Assam and Ors.

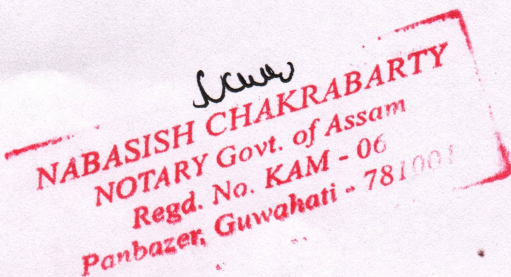
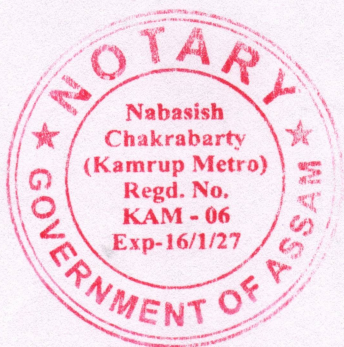
..... Respondents

-AND-

IN THE MATTER OF:

Affidavit in Opposition on behalf of the Respondent No. 2, Divisional Forest Officer, Kamrup, East Division, Assam

*Filed by -  
Respondent no 2  
Ashish -  
Santosh Kumar,  
S.C., Assam, N.G.T.*



15 FEB 2025

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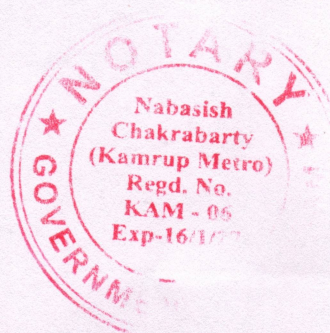
**AFFIDAVIT IN OPPOSITION**

I Sri Ashok Kumar Dev Choudhary, son of late Bhabesh Chandra Dev Choudhary, aged about 55 years, presently holding the post of Divisional Forest Officer, Kamrup , East Division, resident of Nandanpath, Rukminigaon, Dispur, Guwahati -6., P.O and P.S. Dispur, in the district of Kamrup (Metro) , Assam, do hereby solemnly affirm and state as follows: -

1. That I am the Divisional Forest Officer, Kamrup, East Division, Kamrup (Metro) in the State of Assam and as such I am fully conversant with the facts and circumstances of the case.
2. That I have received the notice and copy of the above mentioned Original Application, as well as the relevant orders passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, have gone through the same and understood the contents made therein.
3. That I will traverse only through those portions which are relevant for the present purpose, as well as for which the clarifications are sought for. The portions not replied to shall not be treated as to be my admission.

Ashok Kumar Dev Choudhary

*Neer*  
**NABASISH CHAKRABARTY**  
 NOTARY Govt. of Assam  
 Regd. No. KAM - 06  
 Panbazer, Guwahati - 781001



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4. That the Applicant Shri Gautam Singh, who is stated to be the Deputy Chief Engineer/ Estate/ Maligaon, North East Frontier Railway, lodged a complaint before the Hon'ble National Green Tribunal, Eastern Zone Bench, through an E-mail dated 21.05.2024, alleging that day and night illegal mining activities are being carried out in Goshala Hill, Maligaon area, since the last two months. It is alleged that hill cutting is going on in full swing, thereby disturbing the local ecology, drainage pattern.

It is further alleged that Nambari Railway Officer's Colony, where all senior officers including General Manager, Northeast Frontier Railway are residing, is adjacent to the Goshala land and large number of complaints have been received due to the loud noise of excavator machines and rocks breakers.

5. That it is further alleged that said mining activity is a threat to the local ecology of the area and is disturbing the natural habitat including flora and fauna of the area.

6. That the instant Applicant has alleged about in action and / or non-action of the Authorities despite the written complaint made by him, in fact letter No. 01/Miscell/Dy.CF/Estate/MLG dated 03/05/2024 issued by Gautam Singh, Deputy Chief

*Abhijeet Kumar Saw Chandhury*

*NSC*  
**NABASISH CHAKRABARTY**  
 NOTARY Govt. of Assam  
 Regd. No. KAM - 06  
 Panbazer, Guwahati - 781001

**NOTARY**  
 Nabasish  
 Chakrabarty  
 (Kamrup Metro)  
 Regd. No.  
 KAM - 06  
 Exp-16/1/27  
**GOVERNMENT OF ASSAM**

15 FEB 2025

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Engineer/Estate/Maligaon, to the Divisional Forest Officer, Kamrup East Division, Basistha, Guwahati-29.

Be it mentioned that, a copy of the above communication, along with letter No. W/PCE/Misc:Pt I dated 08/05/2024, addressed to the Principal Chief Conservator of Forest & HoFF, Assam, was communicated by the Addl. Principal Chief Conservator of Forest (T), Lower Assam Zone, vide his letter No. FGT.16/III/Kamrup East/Pt.I/2016 dated 20/05/2024.

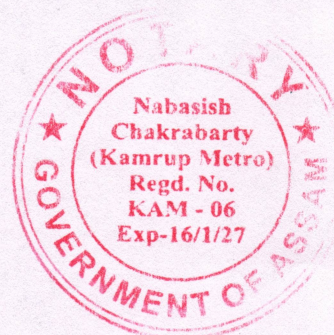
A copy of the said letter dated 20/05/24 is annexed herewith and marked as **Annexure - I**.

7. That in the above context, it is pertinent to mention herein that, Shree Gauhati Gaushala, Guwahati, is situated in a plot of Revenue land measuring 242B-3K-9L covered by Dag No. 11 and 12 of Patta No. 1 of Gotanagar village, under Jalukbari Mouza, Guwahati Revenue Circle. Thus, a private land of Shree Gauhati Gaushala, Guwahati.

8. That initially permission for dressing / levelling and developing of the said land (including breaking of stone by using low profile explosive) to maintain 1300 Cow population of Shree Gauhati Goushala, was accorded by O/o the District Magistrate,

*NCW*  
**NABASISH CHAKRABARTY**  
 NOTARY Govt. of Assam  
 Regd. No. KAM - 06  
 Panbazer, Guwahati - 781001

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*Ashish Kumar Dew Chandray*

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Kamrup Metropolitan District vide Memo No. KMJ.140/2010/2 dtd. 02/11/2010, based on report submitted by the Circle Officer, Guwahati vide No. GU:Cha:4/2007/3532 dated 02/11/2010. Subsequently, the said permission for developing of the land was extended for 30 days, vide Memo No. KMJ.140/2010/7/102 dated 13/01/2011.

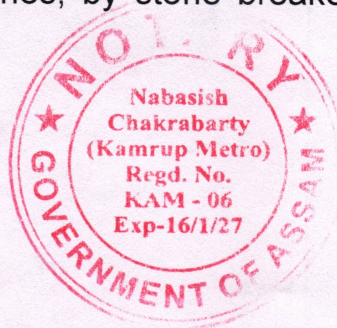
The copy of the said order dated 13.01.11 is annexed herewith and marked as **Annexure - II**

9. That as per application submitted by the Trustee in-charge, Shree Gauhati Goushala dated 22/07/2016, the dressing and levelling of the above-mentioned plot of land was further extended for another 30 days w.e.f. 15/12/2016, by Office of the District Magistrate, Kamrup Metropolitan District, vide Memo No. KMJ.155/2012/172/6450 dated 15/12/2016.

The copy of the order dated 15/12/16 is annexed herewith and marked as **Annexure-III**

10. That be it mentioned that on 09/05/2024, an application was received by the Divisional Forest Officer, Kamrup East Division, Basistha, Guwahati-29 from Shree Gauhati Goushala Trust for breaking of scattered big stones, by stone breaker

*NCW*  
**NABASISH CHAKRABARTY**  
 NOTARY Govt. of Assam  
 Regd. No. KAM - 06  
 Panbazer, Guwahati - 781001



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*Anshu Kumar Das Choudhury*

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machine, within the Gauhati Goushala site, which were permitted previously by the Office of the District Magistrate, Kamrup Metropolitan District vide Memo No. KMJ.140/2010/7/102 dated 13/01/2011. Accordingly, the Divisional Forest Officer Kamrup East Division forwarded the application of Shree Gauhati Goushala Trust to the Deputy Commissioner, Kamrup Metropolitan District, vide letter No. B/KE/Permit/Stone/P.P. Land/GGT/644-45 dated 14/05/2024, for blasting & extraction of 130 m<sup>3</sup> of stone materials from Shree Gauhati Goushala Trust land.

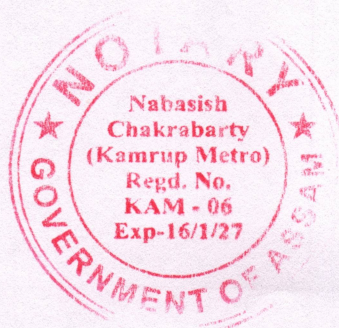
The copies of the application dated 09/05/2024 and the letter of the DFO dated 14/05/2024, are annexed herewith and marked as

**Annexure -IV and V**

11. That the District Magistrate, Kamrup Metropolitan District vide memo No. MJ.75/17/2024-MAG-KMM dated 16/05/2024, issued permission for blasting/extraction of 130 m<sup>3</sup> of stone, to Shree Gauhati Goushala Trust, in the above mentioned Gauhati Goushala land for a period of 45 days, w.e.f. the date of issue of the order. In this connection the Divisional Forest Officer, Kamrup East Division vide letter No. B/KE/Permit/Stone/P.P.Land/GGT/683 dated 16/05/2024

*Nabasish*  
**NABASISH CHAKRABARTY**  
 NOTARY Govt. of Assam  
 Regd. No. KAM - 06  
 Panbazar, Gauhati - 781001

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*Nabasish Chakrabarty*

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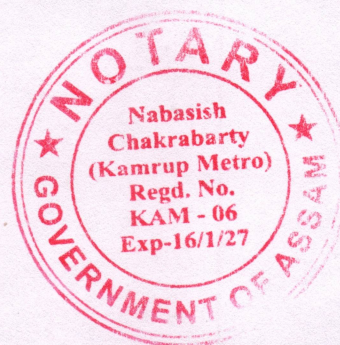
requested the Shree Gauhati Goushala Trust to deposit Forest Royalty for 130 m3 of stone materials.

The said memos dated 16.05.24 and letter dated 16.05.24 are annexed herewith and marked as **Annexure-VI** and **VII**

12. That it is pertinent to mention that, after braking of the big stones, the stone materials were stacked within the land of Shree Gauhati Goushala and no transportation from the Goushala land was made. In this connection, site enquiry was made by the Range Forest Officer, Guwahati Range, on 28/09/2024 and the report of inspection was submitted to the Divisional Forest Officer, Kamrup East Division, Basistha, Guwahati, vide memo No. G/112/Complain/Grievances/1016 dated 28/09/2024, wherein it was observed that, after braking of the big stones the stone materials were stacked in the said plot of land, which is supported by photographs showing stock of stone materials and cultivation of fodder crops for the current Cow population of the Shree Gauhati Goushala. Subsequently, the Forest Royalty was deposited by the Shree Guahati Goushala Trust on 04/12/2024.

Anshu Kumar Das Choudhury

*Law*  
**NABASISH CHAKRABARTY**  
 NOTARY Govt. of Assam  
 Regd. No. KAM - 06  
 Panbazer, Guwahati - 781001



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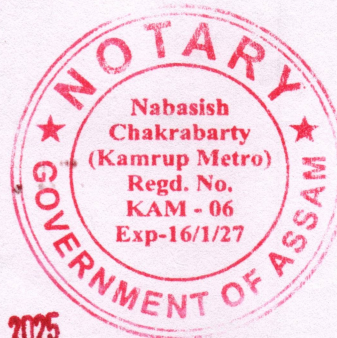
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The site enquiry reports dated 28/09/2024 and proof of deposition of forest royalty dated 04.12.24 are annexed herewith and marked as **Annexure -VIII** and **IX**

13. That it is categorically denied and dispute the allegations of the Deputy Chief Engineer / Estate/ Maligaon, Northeast Frontier Railway, since the same is misleading and not based on facts. The fact is this, Shree Gauhati Goushala Trust was developing their own Revenue land after obtaining due permissions from the District Magistrate, Kamrup Metropolitan District as mentioned above for developing the Gauhati Goushala land to maintain their cattle population.

14. That it is stated that, said Shree Gauhati Goushala Trust, Guwahati, have developed their own Revenue land for the purpose of maintaining their cattle population after following due process of Law / permission from the District Magistrate, Kamrup Metropolitan District. Thus, the allegations put forwarded by Gautam Singh, Deputy Chief Engineer/Estate/Maligaon, Northeast Frontier Railway are not based on facts.

*UCC*  
**NABASISH CHAKRABARTY**  
 NOTARY Govt. of Assam  
 Regd. No. KAM - 06  
 Panbazer, Guwahati - 781001



15 FEB 2025

*Asude Kumar Das Choudhury*

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15. That the statements made in paragraphs 1 and 3 are true to the best of my knowledge and in paragraph 2,4,5,6,7,8,9,10,11,12,13 and 14 are based on records and rest are my humble submissions before this Hon'ble Court and that I have not suppressed any material facts.

16. That the declarations made in the above paragraphs are true and it conceals nothing and that no part of it is false, so help me God.

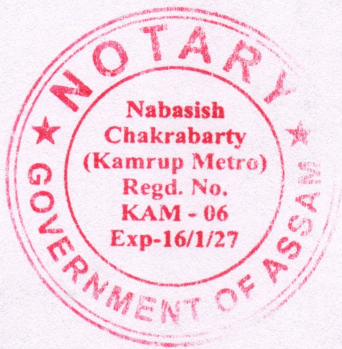
And I sign this affidavit on this the 15<sup>th</sup> day of February 2024 at Guwahati.

*Ashde Kumar Das Choudhury*

**DEPONENT**

Identified by me:

*Nabish Chakrabarty*  
Advocate



SOLEMNLY AFFIRMED and declared before me by the Deponent on being identified by learned Advocate  
*N Chakrabarty*

**NABASISH CHAKRABARTY**  
NOTARY Govt. of Assam  
Regd. No. KAM - 06  
Panbazer, Guwahati - 781007

15 FEB 2025

24  
22/05/24

EPACE  
22/05/24

A/242  
22/5/2024

ANNEX. I

GOVERNMENT OF ASSAM  
OFFICE OF THE ADDL. PRINCIPAL CHIEF CONSERVATOR OF FORESTS(T)  
LOWER ASSAM ZONE, BAISTHA-29

E-comp.no.475091  
FGT.16/III/Kamrup East/Pt.1/2016

E-signed date

To,  
The Divisional Forest Officer  
Kamrup East Division, Basistha

Sub: Regarding complaint

Ref: PCCF & HoFF letter no.FG.16/Illegal/Misc/2024 Dtd.17/05/2024

With reference to the subject quoted above, in enclosing herewith a copy of the PCCF & HoFF, along with its enclosures, received from the PCCF & HoFF, you are hereby directed to cause an inquiry into the matter and submit a detailed report to this office for onward necessary action.

Encl: As stated above

Signed by  
Prathipaty Joseph Vijayakar

Date: 20-05-2024 16:04:20

(P.J.Vijayakar, I.F.S)

Addl. Principal Chief Conservator of Forests(T)  
Lower Assam Zone, basistha-29

Copy to the Chief Conservator of Forests (T), Central Assam Circle for information & necessary action.

E-signed

Addl. Principal Chief Conservator of Forests(T)  
Lower Assam Zone, basistha-29

Certified to be true copy  
*[Signature]*  
Advocate

- X -

**GOVERNMENT OF ASSAM**  
**OFFICE OF THE DISTRICT MAGISTRATE : KAMRUP METROPOLITAN :**  
**(MAGISTERIAL BRANCH)**

**ORDER**

Seen and perused letter No. Nil dated 11/11 received from Secretary, Shree Gauhati Gaushala, wherein it has been stated that they have plot of land measuring 242B-3K-9L covered by Dag No. 11 and 12 of Patta No. 1 at village Gotanagar, Mouza Jalukbari having 1300 cow population since 1916 and as the land is having hilly rocks covering 150 Bighas and to grow green grass, developing of the land by removing rocks is essential. Also seen and perused report submitted by Circle Officer, Guwahati vide No. Gu:Cha:4/2007/3532 dated 02/11/2010

Accordingly permission accorded to Secretary, Shree Gauhati Gaushala vide this office order contained in Memo No. KMJ.140/2010/2 dated 02/11/10 is hereby extended for a further period of 30 (thirty) days with effect from the date receipt of this order to blast rock over Dag No. 11 and 12 of Patta No. 1 at village Gotanagar, Mouza Jalukbari with low profile explosive materials and through an expert license holder without causing any damage to the life and property of nearby residents & animal population and on the following terms and conditions-

- 1) Earth cutting is not allowed
- 2) Officials of Forest and local Police Station are to be present at the time of blasting ;
- 3) The petitioner must deposit the required Government royalty etc. to the DFO,KE Division through Treasury challan, if need be, and shall obtain NOC from him, a copy of which be furnished to the undersigned, concerned Circle Officer and O.C concerned before undertaking blasting operation
- 4) Low profile explosive shall be used where 10 mm iron plated sheets (M.S.Plate) shall also be used to cover up and gunny bags filled with sand shall be placed over the M.S.Plate ;
- 5) Any other measures required for prevention of sound and dust pollution be taken in consultation with local Police and concerned Circle Officer ;
- 6) Blasting materials are to be collected from the authorized dealer and escort to be provided by SSP, City ;
- 7) The Railways authority will be held responsible for any eventuality in and around the blasting site and liable to pay compensation if any damage injury caused due to such blasting ;
- 8) Necessary precautionary measures must be taken so that no leakage of explosive occur ;
- 9) Blasting will be done by Licence holder only ;
- 10) The permission may be withdrawn at any time without assigning any reason thereof and on receipt of any complaint from any corner
- 11) Petitioner will invariably adhere to the ceiling on use of explosive set vide order No.KAA.77/2007/381 dated 15/09/07 .
- 12) Safety and security of all members of public shall be the sole responsibility of the petitioner

Addl. District Magistrate  
Kamrup Metropolitan District,  
-Guwahati-

Dated : 13/01/2011

Memo No. KMJ. 140/2010/7/10 ✓  
Copy to-

- 1) The Senior Superintendent of Police, City, Guwahati ;
- 2) The C.O.,Guwahati Revenue Circle ;
- 3) The Divisional Forest Officer, Kamrup East Division, Basistha, Guwahati
- 4) M/S R.L.Poddar, Explosive Dealer, Narengi, Guwahati shall issue explosive materials in presence of the local Police personnel and shall keep record of such issues
- 5) The O.C, Jalukbari P.S.
- 6) The Secretary, Shree Gauhati Gaushala.

Addl. District Magistrate  
Kamrup Metropolitan District,  
-Guwahati-

Addl. District Magistrate,  
Kamrup (Metropolitan) District  
GUWAHATI



Certified to be true copy  
*[Signature]*  
Advocate



GOVERNMENT OF ASSAM  
OFFICE OF THE DISTRICT MAGISTRATE; KAMRUP METROPOLITAN DISTRICT::GUWAHATI  
(MAGISTERIAL BRANCH)

Telephone - 0361-2540149

Fax - 0361-2544452

E-mail - [kamrupmetro@nic.in](mailto:kamrupmetro@nic.in)

Web Site - [www.kamrupmetro.nic.in](http://www.kamrupmetro.nic.in)

ORDER

Seen and perused application submitted by the Trustee In charge, Shree gauhati Gaushala, Guwahati, dated 22/07/2016.

Accordingly, extension permission is hereby accorded to the Trustee Incharge, Sri Debi Prasad Jalan of Shree Gauhati Gaushala, Guwahati for a period of 30 (thirty) days with effect from the date of issue of this order only for dressing and leveling of land covered by Dag No 11 and 12 of F.C Grant Patta No-1 village Gotanagar, Mouza-Jalukbari for growing of green grass to feed total 1513 cow population on the following terms and conditions and subject to the condition that there is no violation of the provisions of the Hill Cutting Act or any other Law in force-

- 1) Hill destruction is not allowed. ;
- 2) Levelling of earth shall be no way beyond the Dag and Patta as stated above. and no transportation of excavated earth is carried out any where outside the compound. ;
- 3) The petitioner must take necessary steps to avoid landslide and blockage of waterways including drains etc.
- 4) Dressing and Levelling shall not be taken during raining days.
- 5) The C.O., Guwahati Revenue circle will supervise and monitor the day to day work and will ensure that the work is done properly. He will submit the exact date of starting the work, to Deputy Commissioner, Kamrup Metropolitan every day. Any violation of the conditions should be immediately reported.
- 6) The D.F.O Kamrup East Division will depute some officers to supervise and monitor the day to day work and shall ensure that no fresh hill cutting is undertaken by the petitioners./
- 7) Permission will be withdrawn at any time on violation of the conditions and/or receipt of any complaint from any corner.

This has the approval of the District Magistrate Kamrup Metropolitan District Guwahati in File No KMJ.155/2012 dated 05/12/2016.

*[Signature]*  
Addl. District Magistrate,  
Kamrup Metropolitan District,  
Guwahati

Dated : 15/12/2016

Memo No. KMJ.155/2012/172 / 6450

Copy to-

- 1) The Commissioner of Police, Guwahati, Assam, for favour of information.
  - 2) The Circle Officer, Guwahati Revenue Circle
  - 3) The Divisional Forest Officer Kamrup East Division, Guwahati,
  - 4) The O/C concerned
- ✓ Sri Debi Prasad Jalan, Trustee In charge, Shree Gauhati Gaushala, Guwahati.

*[Signature]*  
Certified to be true copy  
Advocate

*[Signature]*  
Addl. District Magistrate,  
Kamrup Metropolitan District,  
Guwahati



# SHREE GAUHATI GAUSHALA TRUST

2548860 42

শ্রী গৌহাটী গৌশালা ট্রাস্ট \* শ্রী গৌহাটী গৌশালা ট্রাস্ট

SATI JAYMATI ROAD, GUWAHATI - 781 008

Branch : MALIGAON, GUWAHATI - 781 011, Ph.: 0361-2570393

ANNEX IV

To

The Divisional Forest Officer, Kamrup  
Guwahati

960  
6/11/ Permit (Royalty)  
9/05/24

Dear Sir,

Date: 9<sup>th</sup> May-2024

Sub: Request for granting permission for breaking scattered big stones by  
Poclain stone breaker machine at our Maligaon Gaushala site.

With reference to the subject mentioned above we are pleased to inform you that our Gaushala having a plot of land at Maligaon measuring 242 B 3 K 9 L under Jalukbari Mauza in Gotanagar village.

That sir, ours is a religious Charitable Trust serving holy cow population since 1916. At present we are having more than 1600 cow population.

That sir, we have to dress and level of land towards south west side of our above mentioned plot of land at Maligaon Gaushala Compound to grow green grass for our cow population which was kept pending due to paucity of fund at that time , but regret to state that there are some big stones lying on the ground are obstructing the progress of work .

In this connection we like to inform you that above scattered big stones where lying since 2011-2016, when we broked rocks vide District Magistrate , Kamrup Metropolitant District's Order No. KMJ.140/20/107/102 dtd. 13-01-2011 (photocopy enclosed) and order no. KMJ.155/2012/172/6450 dtd. 15-12-2016 (photocopy enclosed).

That sir, we are in need of prior permission for breaking the above mentioned scattered big stones by Poclain stone breaker from your honour

We therefore earnestly request your honour kindly to grant necessary permission for breaking scattered big stones by Poclain stone breaking machine in our favour so that we can dress and level our land during working hours i.e. from 10am to 5pm at our Maligaon Gaushala Compound for growing green grass for entire cow population .

And for this act of your kindness we shall remain ever grateful to you .

Thanking You

End: As above

Bo Khanamukh  
Please enquire and  
submit status report

Sincerely Yours,  
For Shree Gauhati Gaushala

(Ashok Dhanuka)  
Trustee Incharge

E-mail : info@gauhatigaushala.org

Website : www.gauhatigaushala.org

Certified to be true copy  
Advocate



GOVERNMENT OF ASSAM  
OFFICE OF THE DIVISIONAL FOREST OFFICER, KAMRUP EAST DIVISION,  
BASISTHA, GUWAHATI-29.

~~XXXX~~

ANNEX. V

E-mail: dfo1kamrupeast@gmail.com

Letter No.B/KE/Permit/Stone /P.P.land/GGT/644-45

Dated 14/05/2024

To  
The District Commissioner,  
Kamrup Metropolitan District,  
Guwahati.

Sub:- Permission for blasting and extraction of 130 Cum of stone.

Sir,  
With reference to the subject cited above, I would like to inform you that Sri Ashok Dhanuka Trustee of Gauhati Gaushala Trust has applied permission for extraction of 130 m3 Stone to be extracted from the Patta land covered by Dag No. 11 and 12 of FC Grant, Patta No. 1, Vill- Gotanagar, Mouza- Jalukbari under Guwahati Revenue Circle.

In view of the above, I would like to request you kindly to issue extraction and blasting permission for the same.

This is for favour of your information and necessary action please.

Yours faithfully,

Divisional Forest Officer,  
Kamrup East Division, Basistha,  
Guwahati-29

Copy to Sri Sri Ashok Dhanuka Trustee of Gauhati Gaushala Trust for information.

Divisional Forest Officer,  
Kamrup East Division, Basistha,  
Guwahati-29

o/c

14-5-2024  
Issued on.....

Certified to be true  
  
Advocate

9.5.01

2024

Bimash.

15/05/24

MJ-75/17/2024-MAG-KMM

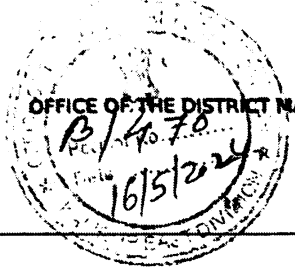
অসম চৰকাৰ



GOVERNMENT OF ASSAM  
OFFICE OF THE DISTRICT MAGISTRATE KAMRUP METROPOLITAN DISTRICT, GUWAHATI  
(MAGISTERIAL BRANCH)

Telephone - 0361-2540149  
Fax - 0361-2544452  
E-mail - [kamrupmetro@nic.in](mailto:kamrupmetro@nic.in)  
Web Site - [www.kamrupmetro.nic.in](http://www.kamrupmetro.nic.in)

ANNEX. VI



**ORDER**

Seen and perused the report submitted by the Divisional Forest Officer Kamrup East Division vide No- B/KE/Permit/ Stone/P.P Land/GGT/644-45 dated 14/05/2024, regarding permission for blasting/ extraction of 130 cum of stone from the Land covered by Dag No 11 & 12 of FC Grant Patta No 1 of Village Gotanagar, Mouza Jalukbari under Guwahati Revenue Circle for development of the site to keep cows in respect of Shri Ashok Dhanuka, Trustee In Charge, Shree Gauhati Gaushala Trust, Sati Jaymati Road, Guwahati.

Accordingly, permission for blasting / extraction of 130 cum of stone is hereby accorded to Shri Ashok Dhanuka, Trustee In Charge, Shree Gauhati Gaushala Trust, Sati Jaymati Road, Guwahati for a period of 45 (Forty-Five days) from the date of issue of this order from the aforesaid plot of land and for development of the site to keep sufficient No of cows, using low profile explosive materials and through expert license holder without causing any damage to the life and property of nearby residents and on the following terms and conditions and subject to the condition that there is no violation of the Provisions of "The Assam Hill and Ecological Sites ( Protection and Management) Act,2006 " or any other Law :

1. Blasting/ extraction should be carried out in control manner and scientific way to avoid any damage to the life & property of the local people.
2. Officials of Forest and local Police Station are to be present at the time of blasting.
3. Delay detonator shall be used to reduce the weight explosive per delay by decreasing hole size along with depth with proper spacing of holes shall be maintained. Random blasting is not allowed.
4. Proper measure should be taken for prevention of sound and dust Pollution.
5. Blasting materials are to be collected from the authorized dealer and escort to be provided by the Commissioner of Police, Guwahati, Assam.
6. Shri Ashok Dhanuka, Trustee In Charge, Shree Gauhati Gaushala Trust, Sati Jaymati Road, Guwahati will be held responsible for any eventuality in and around the blasting site and liable to pay compensation, if any damage/injury caused due such blasting.
7. Blasting will be done by License holder only. Random blasting is not allowed simultaneously for all the Mining Quarries.
8. Character of Eco-Sensitive Zone is to be maintained.
9. Necessary precautionary measures must be taken so that no leakages of explosive occur.
10. Safety and security of all members of public shall be sole responsibility of permit holder.
11. R.O.C technology shall be adhered and blasting schedule to be formulated in consultation with DFO,KE. Underground blasting is strictly prohibited.
12. Blasting pattern stemming, charging per hole should be designed on the basis of field trials to control flying rocks.
13. Frequency of blasting can be optimized by use of delay detonators to reduce the noise and vibration within the threshold limit.
14. Adequate sirens, signals, posting of guards at strategic points before blasting shall have to be provided.
15. Wet drilling method is to be adopted to control dust emission, delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
16. The DFO,KE is directed to prepare a blasting schedule for the mining area to avoid any eventuality that may arise in the area and to monitor the same before and after blasting. The concerned Range Officer is to be present personally at the time of blasting and to submit report.
17. This permission may be withdrawn at any time without assigning any reason thereof and on receipt of any complaint from any corner.

**This has the approval of the District Magistrate, Kamrup Metropolitan District, Guwahati in e. File No. MJ.75/17/2024- MAG-KMM dated 15/05/2024**

Sd/-  
(Sumit Sattawan, IAS)  
District Magistrate,  
Kamrup Metropolitan District,  
Guwahati

Certified to be true copy  
Sumit Sattawan  
Advocate

MJ-75/17/2024-MAG-KMM

J1/2024

Memo No. MJ.75/17/2024-MAG-KMM

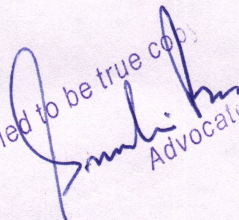
Dated : 16/05/2024

- Copy to-
1. The Commissioner of Police Guwahati Assam for favour of kind information and necessary action.
  2. The Circle Officer, Guwahati Revenue Circle for information and necessary action.
  3. The Divisional Forest Officer Kamrup East Division for information and necessary action.
  4. The Officer in Charge of concerned PS for information and necessary action.
  5. .M/S R.L Poddar, Explosive Dealer, Narengi, Guwahati. He shall issue explosive materials in presence of the local Police personnel and shall keep record of such issues.
  6. Shri Ashok Dhanuka, Trustee In Charge, Shree Gauhati Gaushala Trust, Sati Jaymati Road, Guwahati for information and necessary action.

Signed by

Kankan Sarmah

Sd/- Divisional Magistrate-11  
Kamrup Metropolitan District  
Guwahati

Certified to be true copy  
  
Advocate



~~17~~

ANNEX. VII

**GOVERNMENT OF ASSAM  
OFFICE OF THE DIVISIONAL FOREST OFFICER, KAMRUP EAST DIVISION,  
BASISTHA, GUWAHATI-29.**

E-mail: [forest@assam.gov.in](mailto:forest@assam.gov.in)

Letter No.B/KE/Permit/Stone /P.P.land/GGT/ **683**

Dated: **16/05/2024**

To:

Shri Ashok Dhanuka,  
Trustee in Charge Shree Gauhati Gaushala Trust,  
Sati Jaymati Road, Guwahati.

Sub:- Deposition of royalty in respect of Stone.

With reference to the subject cited above, you are requested to register your details in the Online Revenue Collection System of Forest Department (Online Portal [www.assamforest.gov.in](http://www.assamforest.gov.in)) and deposit royalty & other taxes through ORCS as shown below:

Stone 130 Cum	
Royalty @ Rs. 300/-	Rs. 39,000.00
GST @ Rs. 5%	Rs. 1,950.00
Income Tax @2.55%	Rs. 995.00
DMFT @ 10%	Rs. 3,900.00
MMDRR @ 10%	Rs. 3,900.00

*[Signature]*  
Divisional Forest Officer,  
Kamrup East Division, Basistha,  
Guwahati-29

*OK*

Certified to be true copy  
*[Signature]*  
Advocate

ANNEX-VIII

Sudashna  
01/10/24



Office Of The Range Forest Officer, Guwahati Range

Memo No. 66/112/Complain/Grievances/1016

Dtd. 28/09/2024

To,

✓ The Divisional Forest Officer,  
Kamrup East Division,  
Basistha, GHY-29.

Sub:- Submission of report on earth cutting and breaking of stones in patta land belongs to Shree Gauhati Gaushala Trust near NF Railway Colony Maligaon.

Sir,

With reference to the subject matter cited above I have the honour to inform you that as per your verbal order I along with Beat Officer, Khanamukh beat went to Goshala area and found a few very old broken rocks scattered inside Shree Gauhati Gaushala Trust near NF Railway colony. It has observed that they had broken small size rock lying in the grass land only a long time ago and pieces of the same have been still lying on the same. No damage has been seen in the hills situated towards Northern/Eastern/Western site of the grass land during our visit as the concerned trustee was already warned by serving a notice on 05/06/2024 with a direction to not to destruct the hilly areas of the land without prior permission from concerned authorities and applicable royalties. Also no impression of tire has been seen in connection with transportation. Necessary photographs along with report from Beat officer, Khanamukh Beat has been enclosed herewith for your ready reference.

GPS Co-ordinate- N 26.147346  
E 91.693892

This is submitted for favour of your kind information and necessary onward action.

Enclosed:- As stated above.

Yours faithfully,  
28.9.24  
Range Forest Officer  
Guwahati Range



Certified to be true copy  
Advocate

*Sankha*  
*30/09/24*  
*KM*  
*30/09/24*  
*2/2*

*← ⊗ →*

Government Of Assam  
 Office Of The Beat Forest Officer::Khanamukh Beat  
 Khanamukh

*dt. 28/09/2024*

Memo No. *KM/10/Misc/297*

To,

The Range Forest Officer,  
 Guwahati Range,  
 Santipur, Guwahati Range.

Sub:- Report regarding earth and rock cutting in Maligaon Gosala .

Ref:- Verbal instruction from Range Forest Officer, Guwahati Range.

Sir,

With reference to the subject matter cited above I, have the honour to inform you that as per your direction today on 28/09/2024, I along with beat staff of Khanamukh beat accompanied you to Goshala area and detected a few very old broken rocks scattered inside Shree Gauhati Gaushala Trust near NF Railway colony. It has observed that they had broken small size rock lying in the grass land only a long time ago and pieces of the same have been still lying on the same. No damage has been seen in the hills situated towards Northern/Eastern/Western site of the grass land during our visit as the concerned trustee was already warned by serving a notice on 05/06/2024 with a direction to not to destruct the hilly areas of the land without prior permission from concerned authorities and applicable royalties. Also no impression of tire has been seen in connection with transportation. Photographs of the plot has been enclosed herewith for your ready reference.

GPS Co-ordinate:- N26.147356

E91.693910

This is submitted for favour of your kind information and necessary onward action.

Enclosed:- As stated above.

Yours faithfully

*Sintamani Talukshy, F.O.*

Beat Forest Officer  
 Khanamukh Beat  
 Guwahati Range

Certified to be true copy  
*[Signature]*  
 Advocate



**GOVERNMENT OF ASSAM**  
**OFFICE OF THE DIVISIONAL FOREST OFFICER, KAMRUP EAST DIVISION,**  
**BASISTHA, GUWAHATI-29.**

ANNEX. IX

E-mail: [dfo.t.kamrupeast@gmail.com](mailto:dfo.t.kamrupeast@gmail.com)

Letter No. B/KE/Permit/ /P.P.land/Stone/GGT/ 6934-35

Dated: 4/12/2024

To

✓ The Range Forest Officer,  
 Guwahati Range,  
 Santipur.

Sub:- Regarding deposition of Forest Royalty.

Ref :- Shree Gauhati Gaushala Trust application dtd.04/12/24.

With reference to the subject cited above, it is to inform you that Shree Gauhati Gaushala Trust has deposited Forest Royalty and other dues for extraction of 130 Cu.m of stone from the plot of land covered by Dag No. 11 and 12 of F.C. Grant, patta No. 1, Vill-Gotanagar, Mouza- Jalukbari under Guwahati Revenue Circle. The deposits may be adjusted in your cash accounts and point out credit in due course.

The details of deposition are as follows:-

1. Application Fee	Rs. 500/- vide GRN No. AS006088608202425P dtd. 04/12/2024.
2. Forest Royalty @ Rs. 300/- per Cu m for 130 Cu.m of Stone	Rs. 39,000/- vide GRN No. AS006090835202425P dtd. 04/12/2024.
3. I Tax @ 2.55%	Rs. 995/- vide Challan No. 24757 dtd. 04/12/2024.
4. GST @ Rs. 5%	Rs. 1,950/- vide CPIN 24121800004069 dtd. 04/12/2024.
5. MMDR @ 10% on Royalty	Rs. 3,900/- vide Transation ID AT01+MDRR8187940352552395 dtd. 04/12/2024.
6. DMFT @ 10% on Royalty	Rs. 3,900/- vide Transation ID AT01+DMFT6919766512388778 dtd.04/12/2024.

This is for your information and necessary action.

*[Signature]*  
 Divisional Forest Officer,  
 Kamrup East Division, Basistha,  
 Guwahati-29

Copy to Sri Ashok Dhanuka Trustee of Shree Gauhati Gaushala Trust for information.

*[Signature]*  
 Divisional Forest Officer,  
 Kamrup East Division, Basistha,  
 Guwahati-29

Certified to be true copy  
*[Signature]*  
 Advocate